<table>
<thead>
<tr>
<th>Date: 10/05/2014</th>
<th>Signature:</th>
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### Notes
- In case where it is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- The columns should be filled up neatly in capital letters.
- The wording, no change on the addition of 'as in the previous year' should be avoided and full details provided.
- If the gross annual income is Rs. 10,000/- or more, and the property is the sole asset, the valuation should be done by a Valuer.
- The name of the person by whom the property is valued and whether the same is by way of consultation or otherwise should be mentioned.
- The value of government/constitutional (including land and buildings) and other property in case of house and construction (including land) should be indicated.
- If not in own name, if the receipt showing possession is not sufficient, a receipt signed by the owner of the property should be produced.
- The property in possession of any other person should be indicated.
- The value of immovable property is to be assessed by a Valuer.
- Buildings and other property not included in the above should be indicated.
- The income of the person should be within the prescribed limit.